

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 302
(IB)-487(ND)2018
IA- 2762/2024

IN THE MATTER OF:

M/s. Shakti Clearing Agency ... **Appellant/Petitioner**

Versus

M/s. FE (INDIA) Ltd. ... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 10.06.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Appellant :

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-2762/2024: For the reasons stated therein, **the IA is allowed** and the period of Liquidation process is extended by 120 days from 15.04.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)